

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1486/2019

Dated Wednesday, the 13th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

K. Sudarsan

National Institute of Ocean Technology (NIOT)

(Ministry of Earth Sciences, Government of India)

NIOT Campus Velachery, Thambaran Main Road

Pallikaranai, Chennai – 600 100. ... Applicant

By Advocate M/s M Sarfudeen Ali Ahamed

Vs

1. Union of India

Rep. By its Secretary

Government of India, Ministry of Earth Sciences

Prithvi Bhavan, Lodhi Road

New Delhi – 110 003.

2. The Under Secretary (Establishment)

Government of India, Ministry of Earth Sciences

Prithvi Bhavan, Lodhi Road

New Delhi – 110 003.

3. The Director

National Institute of Ocean Technology (NIOT)
(Ministry of Earth Sciences, Government of India)
NIOT Campus, Velachery – Tamparam Main Road
Pallikaranai, Chennai – 600 100.

4. The Dy. Chief Administrative Officer

National Institute of Ocean Technology (NIOT)
(Ministry of Earth Sciences, Government of India)
NIOT Campus, Velachery – Tamparam Main Road
Pallikaranai, Chennai – 600 100.

5. The Senior Administrative Officer

National Institute of Ocean Technology (NIOT)
(Ministry of Earth Sciences, Government of India)
NIOT Campus, Velachery – Tamparam Main Road
Pallikaranai, Chennai – 600 100. ... Respondents

By Advocate Mr. C. Ajith Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“i. To direct the respondents to complete the proposal forwarded through IFD with D/Expenditure of M/Finance and the said E-File(Computer No. 1931) containing the proposal based upon the applicant's representation dated 4.9.2018, 22.11.2018, 18.07.2019 and 23.09.2019 within a stipulated time.

ii. To pass such further or other orders of this Tribunal may deem fit and proper in the circumstances of the case.”.”

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representations dated 22.11.2018, 18.07.2019 & 23.09.2019 as Annexure A-7 to 9 to the competent authority requesting to complete the proposal forwarded through IFD with D/Expenditure of M/Finance which are still pending and no speaking order is passed till now. The applicant will be satisfied if the representations are considered and order is passed.

3. Mr.C.Ajith Kumar, takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representations of the applicant on merits.

4. In view of the limited relief sought, the OA is disposed of with the following direction:

"The competent authority is directed to consider and dispose of the representations of the applicant dated 22.11.2018, 18.07.2019 & 23.09.2019 as Annexure A-7 to 9, by passing a speaking order as per the relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

13.11.2019